

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4136**  
(TO BE ANSWERED ON 10.08.2016)

**CONDITION FOR EMPANELMENT FOR HIGHER LEVEL**

4136. COL. SONARAM CHOUDHARY:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is a condition of minimum three years of service at the level of Deputy Secretary or above on central deputation to qualify for empanelment as Secretary/Additional Secretary in Union Government;
- (b) if so, whether this condition restrict the promotion and suitability to occupy senior levels in the Central Government;
- (c) if so, whether the Government is considering to do away with this unnecessary restrictive condition; and
- (d) if not, the reasons therefor?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a)to(d): Appointment to the positions of Additional Secretary/Secretary in the Government of India on deputation is preceded by their empanelment for appointment at the respective levels in the Central Government. The Guidelines for evaluating suitability of officers for their empanelment as Secretary/Additional Secretary provide that officers fulfilling the prescribed benchmark will be excluded from consideration for empanelment if they have not worked on Central deputation for a minimum period of three years at the level of Deputy Secretary or above. It has been decided recently with the approval of the Competent Authority that officers who have not completed one year of Central deputation but are currently serving at the Centre, may be considered for empanelment along with the next batch.

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